

CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) One consignment of 2,400 calendars of Air India for the year 1984 for Dhahran in Saudi Arabia was detained.

(b) The Censor authorities of Saudi Arabia objected to the release of the calendars for public distribution and exhibition.

(c) Saudi Customs permitted re-export of this consignment of calendars back to India. This was re-exported into Bombay and utilised for distribution elsewhere.

(d) No. Sir.

Discussions Held between India and Sri Lanka

929. SHRI SONTOSH MOHAN DEV :

SHRI MOHANLAL PATEL :

Will the Minister of COMMERCE be pleased to state :

(a) whether Additional Secretary in his Ministry had led a delegation to Sri Lanka to promote bilateral exchanges between Indian and Shri Lankan tea planters and Research Associations; and

(b) if so, the outcome of the discussions held between the two countries?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) : (a), Yes Sir.

(b) The two sides exchanged views on matters of common interest for the progress and development of the Tea Industry in the two countries as well as the global situation. It was agreed that consultations at Government level and exchanges between trade and industry as well as Research and Development Institutions of the two countries should be regular.

Investigations into Complaints and Procedures followed by Chatra-gobroura Vishnupur Branches of Regional Rural Banks

930. SHRI BHOGENDRA JHA : Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 3949 on 15 December, 1983 regarding Non-Payment of sanctioned loan by Chatra-Gobroura, Vishnupur branches of Regional Rural Banks and state :

(a) whether thorough investigation into the complaints and procedures followed by Chatra-Gobroura, Vishnupur, Manmohan and other branches under Madhubani Regional Rural Bank including the payments made for irrigational tube-wells existing on paper in Khajouli block and elsewhere has, since, been completed and responsibilities; fixed

(b) if so, the details thereof and action taken thereon; and

(c) if not, causes of delay and any time limit for completing the investigations?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) to (c) The National Bank for Agriculture and Rural Development (NABARD) was asked to undertake a through investigation into Gobroura, Vishnupur and Manmohan branches of Madhubani Kshetriya Gramin Bank alleging issuance of notices for instalments of undisbursed loans, sanction and disbursement of loans for fake tubewells and also the procedures followed by the above branches. A preliminary report has been received from NABARDA. It is reported by NABARDA that its enquiry reveals that the report regarding fake tubewells is not borne out by facts. Out of the 14 proposals sanctioned by the 5 branches of Madhubani Kshetriya Gramin Bank for tubewells, 12 tube-wells were found in working condition and the subsidy is reported to have been released by the

DRDA on the basis of certificates issued by Block authorities after verification of the end use of the credit extended by the RRB. In one case the borrower insisted on disbursement in cash and hence could not be financed and in the other case sinking of big tube well was not successful. As regards complaint about issuance of notices for repayment of undisbursed loans, it is reported that there was one such instance which had happened due to negligence of branch staff. NABARD is advising the RRB to take appropriate disciplinary action against the erring officials. With regard to systems and procedures followed by the RRB, NABARD has directed its Regional Office at Patna to undertake a study in a few other RRBs in the area so that suitable guidelines could be issued to all concerned.

Financial Jam in Indian Banks in U.K.

931. SHRI NAWAL KISHORE
SHARMA :

SHRI HARIKESH BAHADUR:
SHRI ASHFAQ HUSSAIN :

Will the Minister of FINANCE be pleased to state :

(a) whether it has come to the notice of the Government that several Indian banks in the U.K. are in a financial jam and have accumulated liabilities running into several hundred crores of rupees ;

(b) if so, the full details in this respect;

(c) whether it has also come to the notice of Government that some of these banks advanced money to businessmen of Indian origin trading with their world countries such as Nigeria and Sudan against inadequate securities; and

(d) the reaction of Government in the matter and the action taken against the officers of these banks responsible for this state of affairs ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) to (d) In accordance with the provisions of the statutes governing the nationalised banks and in accordance with the practices and usages customary among bankers, the information relating to or affairs of a constituent cannot be divulged. However, it may be stated that the Reserve Bank of India is looking into the matter and suitable action will be taken based on the outcome of the enquiry.

Circulation of Fake 100-Rupee Notes

932. SHRI NAVAL KISHORE
SHARMA :

SHRI RAM VILAS PASWAN :
SHRI SUSHIL BHATTA-
CHARYYA :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that fake 100-rupee currency notes are still in circulation;

(b) the number and other particulars of persons arrested engaged in printing and circulating fake currency notes;

(c) the number of fake currency notes seized so far in the current financial year; and

(d) the steps taken to educate the people to identify fake currency notes through mass media?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARY) : (a) Reports of detection of counterfeit notes of Rs. 100 denomination continue to be received by the Central Bureau of Investigation from States and Union Territories, which suggest that such notes are still in circulation.

(b) and (c) The Central Bureau of